

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 425/TL/2019

**Coram:
Shri P. K. Pujari, Chairperson
Shri I.S.Jha, Member**

Date of Order: 12th February, 2021

In the matter of:

Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Fatehgarh-II Transco Limited.

**And
In the matter of**

Powergrid Fatehgarh Transmission Limited (PFTL)**Petitioner**

Vs.

1. ReNew Solar Energy (Jharkhand Four) Private Limited
2. PFC Consulting Limited
3. Power Grid Corporation of India Limited ...**Respondents**

Corrigendum

Certain inadvertent representational errors have crept in recording the transmission elements of '*Transmission System associated with LTA applications from Rajasthan SEZ Part-B*' in table 1 at paragraph 1 of the order dated 4.3.2020. Accordingly, table at paragraph 1 of the order dated 4.3.2020 is substituted by the following table in line with Transmission Service Agreement dated 15.7.2019 read with subsequent amendment(s) thereto:

Sr. No	Name of the Transmission Element	Scheduled COD
1.	Fatehgarh-II-Bhadla-II 765 kV D/c line	December 31, 2020



Sr. No	Name of the Transmission Element	Scheduled COD
2.	2 nos. of 765 kV bays each at Fatehgarh-II and Bhadla-II S/s for Fatehgarh-II- Bhadla-II 765 kV D/c line	
3.	240 MVAR switchable line reactor with NGR of 400 ohm on each circuit of Fatehgarh-II – Bhadla 765 kV D/c line at Fatehgarh–II end	

2. All other terms and conditions contained in the order dated 4.3.2020 in Petition No.425/TL/2019 shall remain unchanged.

Sd/-
(I.S.Jha)
Member

sd/-
(P.K.Pujari)
Chairperson

